COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 187 OF 2017

Dated: 22nd August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Green Energy Association Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Rhia Luthra

Counsel for the Respondent(s) : Ms. Malavika Prasad for

Mr. Buddy A.Ranganadhan for R-1

Mr. Ankit Srivastav for R-2

<u>ORDER</u>

All the respondents have been served and affidavit of service is filed.

Admit. Ms. Malavika Prasad appears on behalf of Respondent No.1 and Mr. Ankit Srivastav appears on behalf of Respondent No.2 and they seek five weeks time to file reply.

List the matter on <u>16.10.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 27.09.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson